

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2949

ANSWERED ON:14.03.2013

GRAFT COMPLAINTS

Alagiri Shri S. ;Hegde Shri Anant Kumar;Khaire Shri Chandrakant Bhaurao;Roy Shri Arjun;Singh Shri Ratan;Vasava Shri Mansukhbhai D.

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways topped the list of alleged graft complaints against their employees as per the latest report of the Central Vigilance Commission;

(a) if so, the reaction of the Railways thereto;

(b) the number of alleged graft complaints received by the Railways during the last three years and the current year, year and zone-wise and the action taken by the Railways on each of these complaints; and

(c) the steps taken/proposed to be taken by the Railways to check corruption/irregularities in their organization?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.2949 BY SHRI CHANDRAKANT KHAIRE, SHRI ANANTKUMAR HEGDE, SHRI RATAN SINGH, SHRI MANSUKH BHAI D. VASAVA, SHRI ARJUN RAY AND SHRI S. ALAGIRI TO BE ANSWERED IN LOK SABHA ON 14.03.2013 REGARDING GRAFT COMPLAINTS

(a) & (b) In its annual report of 2011, Central Vigilance Commission (CVC) has shown 8805 nos. of complaints in 2011 against Railway personnel, inclusive of 2070 complaints brought forward from previous year. Of these only 2176 (25% of the total) contained verifiable information.

Out of the 2176 verifiable complaints, in 1353 complaints the allegations were not considered to be sustainable and hence closed. In the balance 823 cases, 494 officials were held responsible for misdemeanor i.e. 0.04% of a total work force of 1.3 million employees and action has been initiated against them under Railway Servants (Disciplinary & Appeal) Rules.

(c) Complaints received during last three years are stated as under:

Year Number of Complaints

2010 6260

2011 6735

2012 8421

(d) Railways have a well established vigilance organization, spread over the entire railway system to curb corrupt practices. Preventive checks and decoy/surprise checks are carried out regularly and system improvements are suggested from time to time by the vigilance organization and their implementation is monitored at the apex level. Suitable disciplinary action is taken, depending upon the gravity of the charges. In addition to this, e-procurement, and e-tendering has been started for increased transparency. In-motion weigh-bridges have been installed at the goods loading points to prevent grant of undue advantage through over loading.

Vigilance Awareness Week is also organized for dissemination of vigilance related information and increased awareness.

Ministry of Railways is committed to root out corruption from all spheres of its activities. In this pursuit, a common man has been enabled to lodge complaints through 'Vig Eye' an initiative of CVC and 'Mobile Helpline' set up by Ministry of Railways for travelling passengers. These initiatives have resulted in more number of complaints received by the Ministry in 2012.